

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

REVIEW PETITION (C) D.NO. 6714 OF 2018
IN
CIVIL APPEAL NOS. 2781-2790 OF 2010

COMMISSIONER OF CENTRAL EXCISE
GUWAHATI

PETITIONER(S)

VERSUS

M/S SRD NUTRIENTS PVT LTD

RESPONDENT(S)

O R D E R

Delay condoned.

The instant review petitions are filed against the Judgment dated 10.11.2017 whereby the aforementioned civil appeals were disposed of.

We have carefully gone through the review petitions and the connected papers. We find no error much less apparent in the judgment impugned. The review petitions are, accordingly, dismissed.

.....J.
(A.K. SIKRI)

.....J.
(ASHOK BHUSHAN)

NEW DELHI,
JULY 10, 2018

ITEM NO.1006

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL) Diary No(s). 6714/2018 IN C.A. NOS. 2781-
2790/2010

COMMISSIONER OF CENTRAL EXCISE GUWAHATI

Petitioner(s)

VERSUS

M/S SRD NUTRIENTS PVT LTD

Respondent(s)

Date : 10-07-2018 These matters were circulated today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

By Circulation

UPON perusing papers the Court made the following
O R D E R

Delay condoned.

The review petitions are dismissed in terms of the signed order.

Pending applications, if any, stand disposed of.

(SUSHIL KUMAR RAKHEJA)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER

(Signed order is placed on the file.)